

SHRI HARIN PATHAK : Sir, I demand Half-an-hour discussion on this question...*(Interruptions)*.

MR. SPEAKER : Mr. Minister, have you anything more to say?

(Interruptions)

MR. SPEAKER : The hon. Minister is here. Please listen to the answer.

(Interruptions)

MR. SPEAKER : Please do not complicate. The hon. Minister is replying.

[Translation]

SHRI JANESHWAR MISHRA : Mr. Speaker, Sir, Hon'ble Member has raised here the issue of the height of the Dam. This issue is being raised in the meeting today. This issue has already been raised and discussed in the meeting of Chief Minister and Officers. In this connection I do not want to give any assurance but I must say that different interpretation of the decision is taken. Still I hope that we will come to a conclusion after having discussion with the Chief Ministers of all the concerned four states.

[English]

SHRI S S PALANIMANICKAM : What is the use of organising the orientation course for new Members? I am from the affected area of Thanjavur and I am not being allowed to put a supplementary question.

MR. SPEAKER : So many people are affected. I do understand that. But the next question is also very important. It is about universal education.

(Interruptions)

MR. SPEAKER : Okay last question. Shri Mishra, there is one more question for you.

SHRI S S PALANIMANICKAM : Regarding the Cauvery Water Disputes Tribunal I would like to know from the hon. Minister as to when he is going to appoint a new Chairman to the Tribunal. Secondly

we have got the interim award two years back. I would like to know from the hon. Minister as to when he is going to implement the interim award of the Tribunal and solve the problems of the farmers of Tamil Nadu, particularly the farmers of Thanjavur.

[Translation]

SHRI JANESHWAR MISHRA : The Chairman of the Tribunal has given his resignation due personal reasons. Our ministry has received the information of his resignation only a day or so before. It is to be referred to the Supreme Court through Ministry of Law and Ministry of Parliamentary Affairs with the request to appoint some other Hon'ble Justice in his place.

[English]

Pending Irrigation Projects in Madhya Pradesh and Rajasthan

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65 SHRI MAHENDRA SINGH BHATI
SHRI GIRDHARI LAL BHARGAVA

Will the Minister of WATER RESOURCES be pleased to state

(a) whether a number of major & medium irrigation projects in Madhya Pradesh and Rajasthan are pending with the Union Government for clearance.

(b) if so the details of such schemes alongwith reasons for non-clearance State-wise.

(c) whether the Union Government propose to lay down any time schedule for clearance of these schemes, and

(d) if so the details thereof?

[Translation]

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (d) A statement is laid on the Table of the House.

STATEMENT

(a) and (b) Details of new Major and Medium irrigation projects of Madhya Pradesh and Rajasthan received for clearance by the Centre

S. No.	Name of Project	Estimated cost (Rs. crores)	Ultimate Irrigation Potential (hectares)	Date of receipt in CWC	Status of Techno-economic appraisal
1	2	3	4	5	6

MADHYA PRADESH

(A) Techno-economic examination completed and found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government

1	2	3	4	5	6
Major					
1	Bansagar Unit II	445.76	2,49,360	1/91	Found acceptable by the Advisory committee in 1/94. The State Govt. is required to obtain environmental clearance from Ministry of Environment & Forests.
2	Rajghat Canal	309.21	1,21,450	2/90	Found acceptable by the Advisory Committee in 8/93. The State Govt. is required to obtain forest clearance from the Ministry of Environment & Forests.
3	Sindh Phase II	510.94	1,62,100	12/90	Found acceptable by the Advisory Committee in 12/92. The State Govt. is required to obtain forest clearance from the Ministry of Environment & Forests and also concurrence of the State Finance Department.
4	Bargi Multipurpose	566.34	2,19,800	1/89	Found acceptable by the Advisory Committee in 9/89. The State Govt. is required to obtain clearance from environmental angle from Ministry of Environment & Forests and also the concurrence of State Finance Deptt.
5	Kolar	139.14	60,870	10/91	Found acceptable by the Advisory Committee in 4/92. The State Govt. is required to obtain concurrence of State Finance Department and formulate proposals for conjunctive use of surface and ground water.
6	Thanwar Tank	24.38	18,210	12/89	Found acceptable by the Advisory Committee in 3/91. The State Government is required to obtain environmental clearance from the Ministry of Environment & Forests and clearance on rehabilitation & resettlement aspects from the Ministry of Welfare.
7	Pench Diversion	184.04	96,520	8/88	Found acceptable by the Advisory Committee in 10/88. The State Govt. is required to assure provision of adequate resources for this project in VIII Plan.
8	Mahan	39.00	19,040	6/83	Found acceptable by the Advisory Committee in 6/83. The State Government is required to

1	2	3	4	5	6
					obtain environmental clearance from the Ministry of Environment & Forests & submit updated cost estimates.
9	Omkareshwar Multipurpose	1693.29	2,83,320/ 520 MW	11/92	Found acceptable by the Advisory Committee in 8/93. The State Govt. is required to obtain clearance from Narmada Control Authority, Central Electricity Authority and concurrence of the State Finance Department
	Medium				
	Nil.				
(B)	Consideration deferred by the Advisory Committee				
1	Mahandadi Reservoir	916.30	4,25,000	2/90	Consideration deferred by the Advisory Committee in 1/94. The State Govt. is required to obtain clearances from the Ministry of Environment & Forests and from Ministry of Welfare on rehabilitation and resettlement plans.
(C)	The State Government is required to sort out various techno-economic issues				
	Major				
1	Kelo Irrigation	92.45	34,560	5/88	The State Government is required to obtain clearance of Ministry of Coal regarding submergence of Coal Mines and from Ministry of Environment & Forests on environmental and forests angles. It is also required to sort out other technical aspects with Central Water Commission.
	Medium				
1	Suhapat	15.30	6,960	7/93	The updated cost estimate has been received recently in 7/93. The State Government is required to obtain clearance from Ministry of Welfare for rehabilitation and resettlement plans.
2	Upper Bgda	89.17	13,360	9/92	The State is required to comply with the observations of the Central Water Commission.
3	Urubagh	18.85	6,430	9/93	-do-

1	2	3	4	5	6
RAJASTHAN					
(A) Techno-economic examination completed and found acceptable by the Advisory Committee subject to compliance of certain observations.					
Major					
1.	Bisalpur Drinking Water cum Irrigation	309.07	49,890	11/91	Found acceptable by the Advisory Committee in 3/93. The State Government is required to obtain clearance from Ministry of Welfare from rehabilitation and resettlement aspects and from the Ministry of Environment & Forests from environmental and forest angles.
2.	Indira Gandhi Nahar Stage-I	86.39	5,25,000	3/93	Found acceptable by the Advisory Committee in 6/96. The State Govt. is required to obtain clearance from Ministry of Environment & Forests.
Medium					
1.	Bethali Irrigation	13.07	4,320	10/91	Found acceptable by the Advisory Committee in 12/92. The State Government is required to obtain clearance from Ministry of Welfare for rehabilitation and resettlement plans and furnish concurrence of the State Finance Department.
2.	Chauli Irrigation	28.87	8,960	2/92	Found acceptable by the Advisory Committee in 4/92. The project submitted to the Planning Commission for investment clearance.
(B) The State Government is required to sort out various issues.					
Medium					
1.	Bandi Sandra	11.56	4,090	1/93	The State Government is required to comply with the observations of Central Water Commission on various techno-economic issues.
2.	Sukli Irrigation	15.41	4,220	1/93	The compliance received from State Govt. is under examination.
3.	Chakan Irrigation	7.98	3,360	9/92	The State Government is required to obtain forest clearance from Ministry of Environment and Forests and concurrence from the State Finance Department.
4.	Gararda Irrigation	36.50	9,220	7/95	The State Govt. has to obtain clearance from forest angle from Ministry of Environment &

1	2	3	4	5	6
					Forests and from Ministry of Welfare on rehabilitation and resettlement plans.
5	Piplad Irrigation	16.93	4,700	2/93	The State Govt. is required to update the estimate & obtain clearance Ministry of Welfare for Rehabilitation resettlement Plans.
6	Olwara Lift Irrigation	9.00	5,4100	12/93	The State Govt. is required to comply with the observations of the Central Water Commission

(c) and (d) Though the time limit for 'Techno-economic appraisal' is prescribed, the clearance of projects gets delayed due to delay by the State Government is complying with the observations of the Central appraisal agencies

SHRI MAHENDRA SINGH BHATI Mr Speaker, Sir, Hon'ble Minister has said that irrigation projects of the states remain under consideration of the Government. Hon'ble Minister has ascribed the delay due to delay in appraisal by the states. I will like to ask hon'ble Minister as to whether the Government propose to give certain concessions in some intermediary irrigation projects of the State Governments?

SHRI JANESHWAR MISHRA The Central Government wants that the irrigation projects sent by the State Governments should be conducive, as our Ministry has to submit a report on its technical and economic aspects. Various State Governments send such projects in hurry, which are not found conducive in respect of their economic and technical aspects. They are asked to bring improvement in it as per the prescribed directives.

SHRI MAHENDRA SINGH BHATI My question was whether the Government propose to give concessions to State Government for intermediary irrigation projects besides CWC?

SHRI JANESHWAR MISHRA The question is about the pending projects. The State Government should be given concessions in it. But if they do something at their own, then it will be difficult. Therefore, guidelines have been formulated. If they are not followed, then it will be difficult.

SHRI MAHENDRA SINGH BHATI Mr Speaker, Sir, the work on Indira Gandhi Main Canal Project in Rajasthan is going on very slowly and the required amount of assistance by the Central Government has not been made available and only Rs. 224 crore have been made available on behalf of the Central Government whereas the Government of Rajasthan has spent Rs. 331 crore. Now the question is

whether the Government will speed up work on this scheme and whether the Central Government proposes to give approval to Rajasthan Government's Project costing two thousand crore rupees which has already been sent to the Centre by the State Government and is under consideration of the Central Government?

SHRI JANESHWAR MISHRA The Government do propose to give approval to these projects. The main point is that the Departments of the Environment and Forest comes in the way of it and as such, the projects have to be cleared by these departments as well. They cause delay in it and do not send reports. That is why their approval takes time.

WRITTEN ANSWERS TO QUESTIONS

[English]

Education for All

*64 SHRI N. RAMAKRISHNA REDDY
SHRI L. RAMANA

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) the illiteracy average in India State-wise.

(b) the target fixed under "Education for All- by 2000 AD" to impart education to different categories of illiterate persons.

(c) the target achieved so far category-wise and State-wise.

(d) the funds allocated by the Union Government for the scheme, State-wise, and

(e) special measures proposed to be taken for efficient implementation of the scheme?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S. R. BOMMALI) (a) The literacy data in the country is collected through